

- (i) Induction of upfront equity of Rs.6,750 crore, including Rs. 1,200 crore provided in the budget of 2011-12 and already released, in the Financial Year 2011-12.
- (ii) Equity for Cash deficit support of Rs.4,552 crore from FY 2012-13 to FY 2017-18.
- (iii) Equity for already guarantee aircraft loan of Rs. 18,929 crore till FY 2021.
- (iv) GoI Guarantee for repayment of Principal amount and payment of Interest on the Non-Convertible Debentures (NCDs) of Rs.7400 crore proposed to be issued by Air India Limited to the financial institutions, Banks, LIC, EPFO etc.

(e) Government has appointed an Oversight Committee to monitor the implementation of TAP and FRP by Air India. On the recommendations of this Committee, an amount of Rs.4000 crores has been released towards equity infusion in Air India during current financial year, which were utilised by Air India for payment to Oil Companies, for payment of salary, payment of service tax and to the vendors etc.

Loans outstanding with airlines

†481. SHRI NARESH AGRAWAL: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the quantum of loans outstanding with private airlines including Air India;
- (b) whether it is a fact that Government is contemplating to waive these loans in order to facilitate these companies;
- (c) if so, the reasons therefor;
- (d) whether Government is also contemplating to take any action against these companies; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) to (e) The loans taken by Air India as on 31.7.2012

†Original notice of the question was received in Hindi.

amount to Rs. 47,226 crores. The Ministry does not maintain such details in respect of private airlines as these are the commercial matters between the companies and the banks/financers.

There is no proposal in the Ministry to waive these loans.

Air connectivity to remote areas in the country

482. DR. CHANDAN MITRA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government proposes to provide air connectivity to certain remote and interior areas of the country including north-eastern region and tier-II and tier-III cities;

(b) if so, the details thereof along with the names of the cities identified for the purpose across the country particularly in Madhya Pradesh; and

(c) the steps taken by Government to encourage domestic airlines to operate flights on these remote and interior routes?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) and (b) Government has laid down Route Dispersal Guidelines with a view to achieve better regulation of air transport services taking into account the need for air transport services of different regions of the country including north-east regions. It is, however, up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability while complying with Route Dispersal Guidelines.

(c) Directorate General of Civil Aviation (DGCA) has issued Civil Aviation Requirements for Scheduled regional air transport service with a view to promote air connectivity within a region, expand air travel services for Tier II and Tier III (small cities) cities and between specific regions.

Aviation university

483. DR. T. SUBBARAMI REDDY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government proposes to set up an aviation university with world class facilities;